

24 Aug 1999 for
addition of
party. copy of
OA-481/99 has
been served.

Rak
16/8

Bench

Notice with
copy of the
order dt. 10-8-99
may be sent
to newly added
respdt. No. 3
by regd. post/A.D.
Requisites
filed on 13-8-99.

Rak
16/8

Rak
16-8-99 S/O

Counter by
newly added
respdt. not
filed.

For further
orders.

Rak
16/9

Rak
Bench

11. Order dated 1/3/2000:

Newly added respondents have
not filed Counter. On 21-1-2000, last
chance for four weeks was allowed.
In view of this further time can not
be allowed. Applicant has also not
filed rejoinder. Further time can not
be allowed to applicant to file
rejoinder. Pleadings in this case
are complete. Adj. to 6-4-2000
for hearing and final disposal
at the stage of admission.

Rak
1/3

Member (Tech.)

12. Order dated 06.04.2000.

In this O.A., applicant has
prayed for quashing the memorandum
of charges dt. 05-05-99 at annexure-1.
Learned Government has filed a memo
today after serving copy on the other
side stating that in the Disciplinary
Proceedings after considering the statement
of defence filed by applicant the
charges have already be dropped.

counter by
newly added
parties not
filed.

For further
orders.

PAB
15/12

Bench

counter by
newly added
parties not
filed.

PAB
20/11

Bench

Counter by new parties
not filed

AB
29/2/00

Bench

for admission.

PAB
5/4

Bench
Free copy of
order dt. 6.4.2000
given to both
the counsels.

PAB
20/4

Pratap
20.4.2000
S.D.

We have heard Mr. K. C. Mohanty, learned Govt. Advocate, appearing for the state Govt., Mr. A. K. Bose, learned Senior standing counsel appearing for the union of India and Mr. S. C. Samanthray, learned counsel for the applicant. In view of the memo, the OA. is disposed of for having become infructuous.

Vire- Singh
6/4/2000

Member (Judl)